

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NESCO HOSPITALITY PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	NESCO HOSPITALITY PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	26/12/2014
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED /REGISTERED	Registrar of Companies-Mumbai under Companies Act, 2013
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U55204MH2014PTC260414
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	<u>Registered office:</u> HALL-01, NESCO COMPLEX, WESTERN EXPRESS HIGHWAY, GOREGAON EAST, MUMBAI 400063
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	17/01/2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	AJAY KUMAR, 103, A.S. DIAS BUILDING, 1 ST FLOOR, 268/272, DR. CAWASJI HORMASJI STREET, MARINE LINES, MUMBAI- 400002. Email: ajayfcs@gmail.com, Tel.: 022-22078438, IP Registration No: IBBI/IPA-002/IP-N00139/2017- 18/10377
8.	LAST DATE FOR SUBMISSION OF CLAIMS	15/02/2022

Notice is hereby given that the NESCO HOSPITALITY PRIVATE LIMITED has commenced voluntary liquidation on 17/01/2022

The stakeholders of NESCO HOSPITALITY PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 15/02/2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:


AJAY KUMAR
Liquidator

(Regn No. IBBI/IPA-002/IP-N00139/2017-18/10377)

Date: 17.01.2022

Place: Mumbai

KILBURN CHEMICALS LIMITED

CIN: L24117WB1990PLC199409
 16th Floor, 8, Camac Street, Kolkata-700017 Ph:033-22828501
 Email: helpdesk@meghmani.com

PUBLIC NOTICE
 Inform the shareholders of Kilburn Chemicals Limited (the Company) and other persons that in pursuance of the Resolution Plan (in the Corporate Insolvency Resolution Plan (CIRP) of the Company) approved by the Hon'ble National Company Law Tribunal (NCLT) Kolkata Bench, in IA (IB) 571/KB/ 2021 and IA (IB) 789/KB/ 2021 in pursuance of its order dated 16th December, 2021, inter alia, the Company has applied to BSE Limited for delisting of its Equity Shares as a part of Approved Resolution Plan, the entire existing issued, subscribed and unissued equity share capital of the Company shall stand extinguished in full without any consideration/pay out/exit offer. The Equity Shares of the Company shall be delisted from the BSE Limited after the approval from BSE Limited and the Company shall initiate requisite steps for cancellation of existing ISIN being INE655C01027 in compliance with the provisions of Hon'ble NCLT, Kolkata Bench.

Chemicals Ltd.
 Patel
 00027224)
 Place : Ahmedabad
 Date : 18/01/2022

PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED
 55-56, 5th Floor, Free Press House, Nariman Point,
 Mumbai - 400 021. Phone No : 022 - 6188 4700
 Email : sys@pegasus-arc.com URL : www.pegasus-arc.com

POSSESSION NOTICE (For immovable property)

Authorized Officer of Pegasus Assets Reconstruction Pvt. Ltd. under The Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with rule 8 of the Security Interest Enforcement Rule, 2002 issued Demand Notice dated 05/10/2021 call-tower - M/s Gingham Fashion, Vipul Hansraj Gala (Co-applicant), Gala (Co-applicant) all being Co-borrowers/ Mortgages to repay the amount of Rs. 81,16,593.75 (Rupees Eighty One Lakh Sixteen Thousand Nine Hundred Ninety Three and Seventy Five Paise Only) as on 10/09/2021 interest applicable thereon w.e.f. 11/09/2021 within 60 days from the date of receipt of the Demand Notice.

As the borrower alongwith underlying security interest was assigned in favor of Pegasus Assets Reconstruction Pvt. Ltd. acting in its capacity as Trustee for Pegasus Group (Pegasus) by RBL Bank Ltd. vide Assignment Agreement dated 31/03/2021 SARFAESI Act.

Borrowers/ Mortgagee having failed to repay the amount, notice is hereby given to the public in general that the Authorized Officer has taken possession of the property in below in exercise of powers conferred on him under sub-section (4) of section 13 of the Security Interest Enforcement Rule, 2002 on 14/01/2022. The property and any dealings with the property will be subject to the charge of Pegasus Assets Reconstruction Pvt. Ltd. amount of Rs. 81,16,593.75 (Rupees Eighty One Lakh Sixteen Thousand Nine Hundred Ninety Three and Seventy Five Paise Only) as on 10/09/2021 interest applicable thereon w.e.f. 11/09/2021.

The borrower is invited to provisions of sub-section (8) of section 13 of the Act, in order to redeem the secured assets.

Description of immovable property

Flat No.603, 6th Floor, D Wing, Plot No.21, Gorai Shree Darshan Society Sister Nivedita School, Borivali - West, Mumbai, 400092 adm. 783

Authorized officer
 Pegasus Assets Reconstruction Private Limited
 (Trustee for Pegasus Group Thirty Nine Trust - I)

RE THE RECOVERY OFFICER,
 RECOVERY COURT, MUMBAI - I

Ministry of Finance
 Floor, Telephone Bhavan, Colaba Market,
 Colaba, Mumbai-400 005

NextDate: 04.02.2022
 Ex. No.18

PROCEEDINGS No. 119 OF 2016
 ATTACHMENT OF IMMOVABLE

NOTICE

TATAELXSLTD : Registered Office: (ITPB Road, Whitefield, Bengaluru, Karnataka, 560048)
 NOTICE is hereby given that the certificate (s) for the under mentioned securities of the Company has/have been lost/misaid and the holder (s) of the said securities / applicant (s) has/have applied to the Company to issue duplicate certificate (s).
 Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate (s) without further intimation.

Name (s) of holder (s)	Kind of Securities and face value	No. of Securities	Distinctive number (s)
MAHESH KUMAR AGARWAL	EQUITY & 10 RS	400	788911 TO 7889010 20180731 TO 20180830 31478179 TO 31478378
JAIPUR (Place)	(Date)	MAHESH KUMAR AGARWAL (Name (s) of holder (s) / Applicant (s))	

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Name and Signature of the Liquidator:

Sd/-

AJAY KUMAR
 Liquidator

(Regn No. IBBI/IPA-002/IP-N00139/2017-18/10377)

Date: 17.01.2022
 Place: Mumbai

APPENDIX IV

[See rule 8 (1)]

POSSESSION NOTICE (for immovable property)

Whereas,

The Authorized Officer of INDIABULLS HOUSING SECURITIES

१४ नवशक्ति/मुंबई, बुधवार, १९ जानेवारी २०२२

जाहीर सूचना

सामान्य नागरिकांना याद्वारे कळविण्यात येते की, कोटक महिंद्रा बँक लि. यांनी खाली नमूद वाहनांच्या संदर्भात लिलाव आयोजित केला आहे.

१) अशोक_एलईवायएल३५१सीओडब्ल्यूएल एमएच४८टी८१५६ निर्मिती वर्ष-२०१५

कमीत कमी राखीव किंमत - ५२००००/-

२) अशोक_एलईवायएल३५१६ एमएच१६ई९९२४ निर्मिती वर्ष-२०१३

कमीत कमी राखीव किंमत - ४२५०००/-

जे. मे. कोटक महिंद्रा बँकेकडे जंगमहाण आहे ते "जे आहे जसे आहे" या तत्वावर विक्री करण्यात येणार आहे.

च्युक् पक्षकारांनी त्यांचे दरपत्र (ऑनलाईन/ऑफलाईन) सदर वृत्तपत्र प्रकाशनापासून ७ दिवसांच्या आत म्हणजेच २५.०१.२०२२ रोजी किंवा पूर्वी

खा कार्यालय: कोटक महिंद्रा बँक लि., १६६/१६, ८ वा मजला, अदमास प्लाझा सीएसटी ड, कलिना, सांताक्रुझ (पू), मुंबई ४०० ०९८ येथे सादर करावेत किंवा

संपर्क: मयुर चव्हाण

कोटक महिंद्रा बँक लि.

संपर्क/ ०२२-६६३८३४६६, ईमेल: mayur.chavan1@kotak.com

पिगासस असेट्स रिकन्स्ट्रक्शन प्रायव्हेट लिमिटेड

५५-५६, ५ वा मजला, फ्री प्रेस हाऊस, नरिमन पॉइंट,

मुंबई-४०० ०२१, फोन : ०२२-६१८८ ४७००

ईमेल: sys@pegasus-arc.com युआरएल: www.pegasus-arc.com

कब्जा सूचना (स्थावर मिळकतीकरिता)

पिगासस असेट्स रिकन्स्ट्रक्शन प्रा. लि. च्या प्राधिकृत अधिकाऱ्यांनी सिक्युरिटी इन्वेस्टमेंट अँड ऑफ फायनान्सिअल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इन्वेस्टमेंट, २००२ (सरफेसी कलम १३ (२) सहवाचीत सिक्युरिटी इन्वेस्टमेंट (एन्फोर्समेंट) रूल्स, २००२ च्या रूल ३ अन्वये दिनांक ०२१ रोजीची मागणी सूचना जारी करून कर्जदार - केयुर दिनेश पांड्या आणि कविता केयुर सह-कर्जदार/गहाणवटदार म्हणून यांना सूचनेत नमूद करण्यात आलेल्या दि. १०/०९/२०२१ र रक्कम रु. १,०७,९९,२७८.१५/- (रुपये एक कोटी सात लाख नव्याणव हजार दोनशे आणि पंधरा पैसे मात्र) यासह दिनांक ११/०९/२०२१ रोजीपासून त्यावरील प्रयोज्य पुढील व्याज तफेड सदर सूचनेच्या प्राप्तीच्या तारखेपासून ६० दिवसांत करण्यास सांगितले होते.

कर्जदारांचे धकबाकी यासह त्याअंतर्गत येणारे तारण हितसंबंध जे पिगासस असेट्स रिकन्स्ट्रक्शन प्रा. लि., च्या तरतुदीन्वये दिनांक ३१/०३/२०२१ रोजीच्या अभिहस्तांकन कराराद्वारे आरबीएल बँक लि.द्वारे नाईन टूट। (पिगासस) यांचे टूट्टी म्हणून त्यांच्या क्षमतेत कार्यरत असून त्यांच्या नावे अभिहस्तांकित केले. ३ करण्यात कर्जदार/सह-कर्जदार/गहाणवटदार असमर्थ ठरल्याने, याद्वारे कर्जदार आणि स सूचना देण्यात येते की, प्राधिकृत अधिकाऱ्यांनी खाली वर्णन केलेल्या मिळकतीचा कब्जा त्यांना

सूचना अनिर्वर्तनीय विक्री धारण कुळर माला कोण नामा त्याचा १४(१) हितस्वा परित्झे अशी कृपय वरील लोअर धारकार पार्किंग २१० संग सोसा ३० (दोन मुंबई रिता टूट्स बर्स, मार्ग, ०३४

फॉर्म ए जाहीर उद्घोषणा

(इन्सॉल्व्हेंसी अँड बँकरप्सी बोर्ड ऑफ इंडिया (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, २०१७ च्या विनियमन १४ अंतर्गत)

नेस्को हॉस्पिटॅलिटी प्रायव्हेट लिमिटेडच्या भागधारकांचे तक्ष वेधून घेण्याकरिता

१	कॉर्पोरेट व्यक्तीचे नाव	नेस्को हॉस्पिटॅलिटी प्रायव्हेट लिमिटेड
२	कॉर्पोरेट व्यक्तीचे संस्थापन दिनांक	२६.१२.२०१४
३	प्राधिकारी ज्यांच्याअंतर्गत कॉर्पोरेट व्यक्ती संस्थापित/नोंदणीकृत आहे	कंपन्या निबंधक, मुंबई - कंपनी कायदा, २०१३ अंतर्गत
४	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट आयडेंटिटी नंबर	U55204MH2014PTC260414
५	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालयाचा पत्ता व प्रधान कार्यालय (काही असल्यास)	नोंदणीकृत कार्यालय हॉल - ०१, नेस्को कॉम्प्लेक्स, वेस्टर्न एक्सप्रेस हायवे, गोरगाव (पूर्व), मुंबई - ४०० ०६३
६	कॉर्पोरेट व्यक्तीची परिसमापन प्रारंभ दिनांक	१७.०१.२०२२
७	परिसमापकांचे नाव, पत्ता, ई-मेल पत्ता, दूरध्वनी क्रमांक व नोंदणीकरण क्रमांक	अजय कुमार, १०३, ए.एस. डायस बिल्डिंग, १ ला मजला, २६८/२७२, डॉ. कावसजी होरमसजी स्ट्रीट, मरीन लाइन्स, मुंबई - ४०० ००२. ई-मेल : ajayfcs@gmail.com दूर. : ०२२-२२०७८४३८ आयपी नोंदणीकरण क्र. : IBB/IPA-002/IP-N00139/2017-18/10377.
८	दावे सादरीकरणाची अंतिम तारीख	दि. १५.०२.२०२२

याद्वारे सूचना देण्यात येत आहे की,नेस्को हॉस्पिटॅलिटी प्रायव्हेट लिमिटेडने दि. १७.०१.२०२२ रोजी स्वैच्छिक परिसमापनास प्रारंभ केला आहे.

नेस्को हॉस्पिटॅलिटी प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे निर्देश देण्यात येत आहे की त्यांनी त्यांचे दावे दि. १५.०२.२०२२ रोजी वा तत्पूर्वीपर्यंत वरील बाब क्र. ७ मध्ये विहित केलेल्या पत्त्यावर परिसमापकांकडे सादर करावेत.

वित्तीय धनकोनी त्यांच्या दाव्यांचे पुरावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व भागधारकांनी त्यांच्या दाव्यांचे पुरावे व्यक्तिशः, टपालाद्वारे वा इलेक्ट्रॉनिक साधनांद्वारे सादर करावेत. चुकीचे, दिशाभूल करणारे दावे सादर केल्यास दंड होऊ शकेल.

परिसमापकाचे नाव व स्वाक्षरी

स्वाक्षरी/-
अजय कुमार
परिसमापक

दिनांक : १७.०१.२०२२
ठिकाण : मुंबई

(नोंदणीकरण क्र. : IBB/IPA-002/IP-N00139/2017-18/10377)

मुंबई कर्ज वसुली न्याय (भारत सरकार, ३रा मजला, टेलिफोन भवन, स्टॅंड रोड, व. प्र. क्र.)

विक्रीची उद्घोषणा

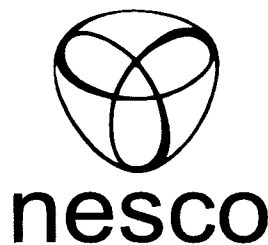
युनियन बँक ऑफ इंडिया (कॉर्पोरेशन बँक)

मे. आर. व्ही. ट्रेडिंग आणि अन्य ज्याअर्थी सन्माननीय पीठासिन अधिकारी यां रु. ३२,८०,०२६ (रु. बत्तीस लाख रक्कम अर्जदार बँकेला चुकती करण्यासाठी केले होते.

ज्याअर्थी तुम्ही रक्कम चुकती केलेली ना आणि तिच्या विक्रीचे आदेश दिले. तुम्हाला याद्वारे कळविण्यात येते की, १० फेब्रुवारी, २०२२ ही तारीख निम्न होण्याकरिता आणि सदर मिळकत किं किंवा दायित्वे निम्नस्वाक्षरीकारांना व

गाव रहनाळ, भिंवंडी (ता.) नि चौ. फू. आणि ३६३ चौ. फू. माझ्या हस्ते आणि न्यायाधि

प्रति,
१. मे. आर.व्ही. ट्रेडिंग कं मांडवी, मुंबई- ४०० ००९
२. श्री. विपुल प्रविणचंद्र एम.पी. वैद्य मार्ग, वल्लम
३. श्री. राजेश प्रविणचं एम.पी. वैद्य मार्ग, वल्लम
४. श्री. राजेश प्रविणचं क्रॉस लेन, घाटकोपर (१)
५. श्री. प्रविणचंद्र पी घाटकोपर (पू.), मुंबई
६. श्रीम. कुंदाबेन ए एम.पी. वैद्य मार्ग, व
७. संबंधित महान



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE SECOND EXTRA-ORDINARY GENERAL MEETING OF THE MEMBERS OF NESCO HOSPITALITY PRIVATE LIMITED HELD ON MONDAY, 17 JANUARY 2022 AT THE REGISTERED OFFICE OF THE COMPANY AT HALL-01, NESCO COMPLEX, WESTERN EXPRESS HIGHWAY, GOREGAON EAST, MUMBAI 400063.

Voluntary Liquidation of the company under Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017:

To consider and, if thought fit, to pass with or without modification the following resolution as Special Resolution:

"RESOLVED THAT pursuant to the provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 and other applicable provisions of all other applicable statutes read with applicable provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 the company be liquidated voluntarily subject to order of National Company Law Tribunal pursuant to Section 59 (7) & (8) of Insolvency and Bankruptcy Code, 2016.

RESOLVED FURTHER THAT pursuant to provisions of Section 59(4) upon passing of this Special Resolution voluntary liquidation proceedings in respect of the company be deemed to have commenced from the date of passing of this resolution subject to approval of the creditors under proviso to Section 59 (3) of Insolvency and Bankruptcy Code, 2016.

RESOLVED FURTHER THAT pursuant to provisions of Section 59(3)(c) of Insolvency and Bankruptcy Code, 2016, and applicable provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, **Mr. Ajay Kumar, Insolvency Professional** registered with Insolvency and Bankruptcy Board of India with Registration No. **IBBI/IPA-002/IP-N00139/2017-18/10377** be and is hereby appointed as Liquidator of the company for the purpose of Voluntary Liquidation of the company at a remuneration of Rs. 5,00,000/- (Rupees Five Lakhs only) net of GST and other cesses and reimbursement of actual out of pocket expenses for the winding up of the affairs of the company on the following Terms & Conditions:

- (i) The remuneration payable to the Liquidator shall form part of the Liquidation cost as per Regulation 7 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.
- (ii) Rs. 2,00,000/- (Rupees Two Lakhs) of his remuneration shall be paid to the liquidator at the time of his appointment and the balance of Rs. 3,00,000/- (Rupees Three Lakhs) shall be paid to him in accordance with Section 53 of Insolvency and Bankruptcy Code, 2016 read with Regulation 35 of IBBI (Voluntary Liquidation Process) Regulations, 2017.
- (iii) The Liquidator shall be entitled to exercise all the powers given to him and to discharge all his duties under Section 59 of Insolvency and Bankruptcy Code, 2016 and other applicable provisions of other applicable statutes read with applicable provisions of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 as may be required for dissolution of the company and for all matters incidental and consequential thereto.
- (iv) Pursuant to Regulation 34 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable provisions of all applicable statutes, the liquidator is authorised to open a new Bank Account in the name of the company followed by words 'in Voluntary Liquidation' in a Scheduled Bank and to credit all receipts by him as liquidator and use the said money in accordance with Section 53(1) of Insolvency and Bankruptcy Code, 2016 and to transfer all moneys in existing Bank Accounts to the new Bank Account for Voluntary Liquidation.

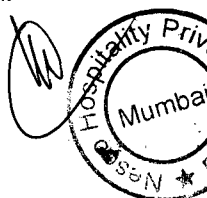
Nesco Hospitality Private Limited

CIN - U55204MH2014PTC260414

Western Express Highway, Goregaon (E), Mumbai - 400 063. INDIA

Phone: + 91-22-6645 123 Fax: +91-22-6645 0101 URL: www.nesco.in Email: hospitality@nesco.in

A 100% SUBSIDIARY OF NESCO LIMITED



RESOLVED FURTHER THAT pursuant to the provisions of Regulation 4 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 the company from the liquidation commencement date cease to carry on business except as required for the beneficial winding up of its business but its existence to continue until it is dissolved under Section 59(8) of Insolvency and Bankruptcy Code, 2016.

EXPLANATORY STATEMENT PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013

The Board of Directors of the Company at its meeting held on 17.12.2021, made a declaration of solvency and approved the proposal for voluntary liquidation of the Company subject to approval of the members and order of National Company Law Tribunal pursuant to Section 59(3)(a) of Insolvency and Bankruptcy Code, 2016.

Since it is observed that business of the Company has become commercially unviable and for the past few years it is not profitable to continue business activities, it has been thought prudent to wind up the operations of the Company and to distribute the assets lying with the Company to shareholders as per their respective holdings in the Company after payment of all creditors and statutory dues.

The voluntary liquidation shall be effected in accordance with provisions of Section 59 of Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017. Section 59 of Insolvency and Bankruptcy Code, 2016 provides that the voluntary liquidation shall require the approval of the shareholders by a Special Resolution. Hence, the said resolution is proposed to be passed as a Special Resolution.

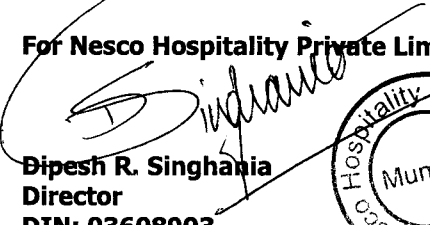
In accordance with the provisions of Section 59(3)(c) of Insolvency and Bankruptcy Code, 2016, it is proposed to appoint Mr. Ajay Kumar, Insolvency Professional, registered with Insolvency and Bankruptcy Board of India having registration no. IBBI/IPA-002/IP-N00139/2017-18/10377 as the Liquidator for the proposed Voluntary liquidation process at such remuneration as provided in the proposed resolution.

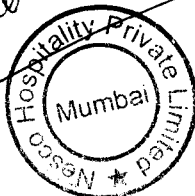
Copy of Declaration of Solvency approved by the Board at its meeting held on 17.12.2021 is available for inspection by members during the office hour from 09.00 A.M. to 05.00 P.M. on all working days, except Saturdays and Sundays, at the Registered Office of the Company, till the date of the ensuing Extra-ordinary General Meeting.

None of the Directors of the Company and/or their respective relatives shall be considered to be concerned or interested in the proposed Special Resolution.

Certified True Copy

For Nesco Hospitality Private Limited


Dipesh R. Singhania
Director
DIN: 03608903



17 January 2022